

12.05 hrs.

PAPERS LAID ON THE TABLE

[English]

Annual Report and Audited Accounts of the Punjab Ex-servicemen Corporation Chandigarh for the Year 1983-84

THE MINISTER OF DEFENCE (SHRI P. V. NARASIMHA RAO) : I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Punjab Ex-Servicemen Corporation, Chandigarh, for the Year 1983-84 along with Audited Accounts, under sub-section (6) of section 23 of the Punjab Ex-Servicemen Corporation Act, 1978, read with clause (c) (iv) of the Proclamation dated the 6th October, 1983 issued by the President in relation to the State of Punjab. [Placed in Library. See No. LT—485/85]

Notification under Transformer and Switchgear Limited, (Acquisition and Transfer of Undertaking) Act, 1983. Review and Annual Report of the National Fertilizers Limited, New Delhi for the Year 1983-84

Review and Annual Report of the Punjab Phosphates and Chemicals Ltd. for the Year 1983-84

Statement Verses for Delay in Laying the Papers

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : I beg to lay on the Table :

- (1) A copy of the Transformer and Switchgear Limited (Acquisition and Transfer of Undertakings) Intimation regarding Mortgage, Charge, Lien or other interest in any property) Rules, 1985 (Hindi and English versions) published in Notification No. S. O. 63 (E) in Gazette of India dated the

30th January, 1985 under sub-section (3) of section 30 of the Transformer and Switchgear Limited (Acquisition and Transfer of Undertakings) Act, 1983. [Placed in Library. See No. LT—486/85]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :
 - (a) (i) Review by the Government on the working of the Notional Fertilizers Limited, New Delhi, for the Year 1983-84.
 - (ii) Annual Report of the National Fertilizers Limited, New Delhi, for the Year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—487/85].
 - (b) (i) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Limited for the Year 1983-84.
 - (iii) Annual Report of the Pyrites, Phosphates and Chemicals Limited for the Year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—488/85]
- (3) A statement (Hindi and English versions) explaining the reasons for delay in laying the Annual Report and Audited Accounts of the Bengal Chemicals and Pharmaceuticals Limited for the Years 1982-83 and 1983-84

within the stipulated period of nine months after the close of the Accounting Year. [Placed in Library. See No. LT—489/85].

Review and Annual Report of the Telecommunications Consultants India Ltd., New Delhi for the Year 1983-84

Statement Showing Reasons for Delay in Laying the Papers as the Table

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : I beg to lay on the Table :

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

(i) Review by the Government on the working of the Telecommunications Consultants India Limited, New Delhi, for the Year 1983-84.

(ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the Year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—490/85].

Employment Exchanges (Compulsory Notifications of Vacancies) Amendment Rules, 1984

Annual Report and Review as the Working of the National Council for Safety in Mines, Dhanbad for the Year 1983-84

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : I beg to lay on the Table :

(1) A copy of the Employment Exchanges (Compulsory Notification of Vacancies) Amendment Rules, 1984 (Hindi and English versions) published in Notification No. G S R 134 in Gazette of India dated the 2nd February 1985, under sub-section (3) of section 10 of the Employment Exchanges (Compulsory Notification of Vacancies) Act, 1959. (Placed in Library. See No. LT—491/85).

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Safety in Mines, Dhanbad, for the Year 1983-83 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council for Safety in Mines, Dhanbad, for the Year 1983-84. [Placed in Library. See No. LT—492/85].

Automobile Cess Rules, 1984

Notification under the Hooghly Docking and Engineering Company Ltd. (Acquisition and Transfer of Undertakings), Act, 1951

Reports etc. Under Section 22 of the Monopolies and Restrictive Trade Practices Act, 1969

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : I beg to lay on the Table.

(1) A copy of the Automobile Cess Rules, 1984 (Hindi and English versions) published in Notification No. SO 1(E) in Gazette of India dated the 2nd January, 1985, under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT—493/85].

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 31 of the Hooghly Docking and Engineering Company Limited (Acquisition and Transfer of Undertakings) Act, 1984 :
- (i) The Hooghly Docking and Engineering Company Limited (Acquisition and Transfer of Undertakings) Administration of Funds Rules, 1985. published in Notification No. S.O. 54 in Gazette of India dated the 28th January, 1985.
- (ii) The Hooghly Docking and Engineering Company Limited (Acquisition and Transfer of Undertakings) Intimation regarding Mortgage, Charge, Lien or other interest in any property Rules, 1985, published in Notification No. S.O. 54 (E) in Gazette of India dated the 28th January, 1985. [Placed in Library. See No. LT—494/85]
- (3) A copy each of the following Reports (Hindi and English versions) under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969 :
- (i) Report under Section 22 of the Monopolies and Restrictive Trade Practices Act, 1969 in the case of Messrs Modi Industries Limited, Modi Nagar, for setting up of a new undertaking for the manufacture of steel tyre cord wire and hose wire in a notified backward area in the State of Uttar Pradesh and the Order dated the 19th June, 1984 of the Central Government together with an explanatory note. [Placed in Library. See No. LT—495/85]
- (ii) Report under Section 22 of the Monopolies and Restrictive Trade Practices Act, 1969 in the case of Messrs National Standard Duncan Limited, Calcutta, for setting up of a new undertaking for the manufacture of Steel Tyre Cord Wire in a notified backward area in the State of Maharashtra and the Order dated the 9th June, 1984 of the Central Government together with an explanatory (Placed in Library. See No. LT—496/85].
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956 :
- (a) (i) A statement regarding Review by the Government on the working of the Tungabhadra Steel Products Limited for the Year 1983-84.
- (ii) Annual Report of the Tungabhadra Steel Products Limited, for the Year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—497/85].
- (b) (i) A statement regarding Review by the Government on the working of the Triveni Structural Limited for the Year 1983-84.
- (ii) Annual Report of the Triveni Structural Limited for the Year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. Placed in Library. See No. LT—498/85].

- (c) (i) A statement regarding Review by the Government on the working of the Maruti Udyog Limited for the Year 1983-84.
- (ii) Annual Report of the Maruti Udyog Limited for the Year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—499/85].
- (d) (i) A statement regarding Review by the Government on the working of the Scooters India Limited for the Year 1983-84.
- (ii) Annual Report of the Scooters India Limited for the Year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—500/85].
- (e) (i) Review by the Government on the working of the Bharat Leather Corporation Limited for the Year 1983-84.
- (ii) Annual Report of the Bharat Leather Corporation Limited, for the Year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—501/85].
- (f) (i) A statement regarding Review by the Government on the working of the Bharat Heavy Electricals Limited for the Year 1983-84.
- (ii) Annual Report of the Bharat Heavy Electricals Limited, for the Year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—502/85].
- (g) (i) Review by the Government on the working of the Mandya National Paper Mills Limited, for the Year 1983-84.
- (ii) Annual Report of the Mandya National Paper Mills Limited for the Year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—503/15]
- (h) (i) A statement regarding Review by the Government on the working of the Bharat Process and Mechanical Engineers Limited, Calcutta, and its subsidiary Weighbird (India) Limited for the Year 1983-84.
- (ii) Annual Report of the Bharat Process and Mechanical Engineers Limited, Calcutta, and its subsidiary Weighbird (India) Limited for the Year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) Four Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a), (b), (f) and (g) of item (4) above. (Placed in Library. See No. LT—504/85].
- (6) (ii) A copy of the Annual Report (Hindi and English versions)

of the Automative Research Association of India, Pune, for the Year 1983-84 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Automative Research Association of India Limited, Pune, for the Year 1983-84. [Placed in Library. See No. LT—505/85].

Notification under Section 72 of Delhi sales Act, 1975

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table :

- (1) A copy of the Delhi Sales Tax (Second Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. F. 4 (66)/84-Fin. (G) in Delhi Gazette dated the 2nd March, 1985. under section 72 of Delhi Sales Tax Act, 1975. [Placed in Library. See No. LT—506/85].
- (2) A copy of Notification No. G S R 147(E) Hindi and English versions) published in Gazette of India dated the 13th March, 1985 together with an explanatory memorandum making certain amendment to Notification No. 117. Customs dated the 9th June, 1978. [Placed in Library. See No LT—507/85].

12-06 hrs.

[English]

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following message

received from the Secretary-General of Rajya Sabha :

“In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Handlooms (Reservation of Articles for Production) Bill, 1985, which has been passed by the Rajya Sabha at its sitting held on the 14th March, 1985.”

[English]

HANDLOOMS (RESERVATION OF ARTICLES FOR PRODUCTION) BILL 1985

As passed by Rajya Sabha

SECRETARY GENERAL : Sir, I lay on the Table of the House the Handlooms (Reservation of Articles for Production) Bill, 1985, as passed by Rajya Sabha.

PUNJAB BUDGET, 1985-86

[English]

THE MINISTER OF FINANCE AND COMMERCE AND SUPPLY (SHRI VISHWANATH PRATAP SINGH) : Sir, I beg to present 8 statement of estimated receipts and expenditure of the State of Punjab for the year 1985-86.

Statement

I lay on the Table of the House the Annual Financial Statement of the State of Punjab for the financial year 1985-86.

2. Consequent on the Proclamation issued under article 356 of the Constitution on the 6th October, 1983, the powers of the Legislature of the State of Punjab are exercisable by or under the authority of Parliament. The Statement of estimated receipts and expenditure of the State of Punjab for the financial year 1985-86 is, therefore, being placed before the House.